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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 192/7/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company: Daimler Financial Services Pvt Ltd.
V/s.
JSM Devcons India Pvt. Ltd.

Section of the Companies Act: Section 7 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Nikunj J. Mevada	ADVOCATE	Petitioner	M.J. Mevada
2.	Vishal J. Dave	ADVOCATE	Petitioner	
	FOR RATAN. J. DATTA			

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nikunj Mevada i/b Learned Advocate Mr. Rajan Patel present for Financial Creditor/Petitioner. None present for Respondent.

Learned Counsel Mr. Vishal Dave requested for some time on the ground of absence of his colleague who is out of station and has to argue the matter.

List the matter 11.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.